

**FORM NO. 88**

Application for information under section 258(2)(a) of the Act

To

The Principal Chief Commissioner/Chief Commissioner/Principal Commissioner/Commissioner of Income-tax,

Sir,

I, applicant, request you to furnish information relating to the following assessee (details as per Part-B).

**Part A: Personal Information of the applicant**

1.	Name	(Refer Note 1)	
2.	Father's/ Husband's name		
3.	Designation		
4.	Address	(Refer Note 2)	
5.	Contact details		
(i)	Landline No. with STD code	STD code	Number
		(Dropdown)	
		(Repeat, if required)	
(ii)	Mobile Number	Country Code	Number
		(Dropdown)	
		(Repeat, if required)	
(iii)	Email ID		
		(Repeat, if required)	

**Part B: Personal Information of the assessee whose information has been sought**

6.	Name	(Refer Note 1)	
7.	Permanent Account Number		
8.	Aadhar Number (applicable for individuals), if available		
9.	Status	(Refer Note 3)	
10.	Address	(Refer Note 2)	

**Part C: Details about information sought**

11.	Tax Year		
12.	Specific information sought	(i)	(Free text up to 200 words) (upload) (Refer Note 4)
		(ii)	(Repeat if required)
13.	Reason for seeking information	(i)	(Free text up to 200 words) (upload) (Refer Note 4)
		(ii)	(Repeat if required)

Dated

.....  
(Signature of the applicant)

Name: .....

Designation:.....

**Notes:**

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. The address shall contain Flat/Door/Block number, Name of the premises, Road/Street/Lane, Area/locality, Town/City/District, State, PIN/ZIP Code.
3. Fill status as:
  - i) Individual
  - ii) Hindu undivided family
  - iii) Company
  - iv) Limited Liability Partnership
  - v) Firm
  - vi) Association of persons, whether incorporated or not
  - vii) Body of individuals, whether incorporated or not
  - viii) Local Authority
  - ix) Artificial Juridical Person
  - x) Government
  - xi) Trust
4. An annexure may be added in case the given space is insufficient.
5. Some of the Information in the form would be pre-filled to the extent possible.
6. A separate application has to be made in respect of each assessee and in respect of each tax year.